

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 984
ANSWERED ON THURSDAY, THE 29th NOVEMBER, 2012
AGRAHAYANA 8, 1934 (SAKA)**

CHANGES IN COMPANIES ACT

QUESTION

984. SHRI BAIJAYANT JAY PANDA:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Stock Exchange Board of India sought any changes in the Companies Act and if so, the details thereof; and**
- (b) the response of the Government in this regard?**

ANSWER

**THE MINISTER OF STATE
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(SHRI SACHIN PILOT)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

(a) & (b):- The suggestions made by Securities and Exchange Board of India (SEBI), through Ministry of Finance, during drafting of the Companies Bill, 2011, with regard to issues relating to regulatory harmony, were duly considered and incorporated therein. The Companies Bill, 2011 has been introduced in the Lok Sabha on 14/12/2011 and is under consideration.
